

NASHIK MUNICIPAL CORPORATION, NASHIK PUBLIC HEALTH ENGINEERING DEPARTMENT (WATER SUPPLY) E-Tender Notice No. 05/2023-24 CORRIGENDUM

Nashik Municipal Corporation Nashik, Public Health Engineering Department, (Water Supply Department) E-Tender Notice No.5/2023-24 corrigendum Form Date :- 21/08/2023 would be available on <http://mahatenders.gov.in>

जनसंपर्क/ जा.सं./१९६
दि.२१/८/२०२३

Sd/-

Executive Engineer, (2)

Public Health Engineering Department, (W.S.)
Nashik Municipal Corporation, Nashik

सर्व नागरिकांनी पाणी काटकरीने वापरावे.

State Bank of India

(SAMB) Stressed Assets Management Branch - II, Raheja Chambers,
Ground Floor & First Floor, Wing-B, Free Press Journal Marg, Nariman Point,
Mumbai 400 021. Phone: 2281 1485 Fax: 2281 1401, Email: sbi.15859@sbi.co.in

POSSESSION NOTICE (Rule 8(1)) (For immovable property)

Whereas, The undersigned being the Authorised Officer of State Bank of India under the Securitisation and Reconstruction of Financial Asset and Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice dated: 29.09.2018 calling upon the Borrower/ Guarantor M/s. Aditya Developers, Shri. Himesh Harshadrai Desai & Shri. Nishit Himatlal Shah Rs.14,80,59,453/- (Rupees Fourteen Crore Eighty Lakhs Fifty Nine Thousands Four Hundred Fifty Three Only) as on 28.09.2018 plus further interest thereon within 60 days from the date of receipt of the said notice.

The borrower/ guarantors having failed to repay the amount, notice is hereby given to the borrower/ guarantors and the public in general that the undersigned has taken Physical Possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on the 18th day of August of 2023 pursuant to order passed by Chief Metropolitan Magistrate, Esplanade, Mumbai u/s 14 (1) of the SARFAESI Act 2002 in Case No. 2227/Misc/2021 in 35/Misc/2020 in C.C. No. 635/SA/2019 on 18.02.2022, 20.01.2020 & 03.09.2019 respectively.

The borrower/secured debtor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with property will be subject to the charge of the State Bank of India of Rs. 14,80,59,453/- plus further interest & cost.

The borrower's attention is invited to the provisions of sub-section (8) of section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets.

****DESCRIPTION OF THE MOVABLE/ IMMOVABLE PROPERTY****

- Flat no.602 on Sixth Floor, Adm. Total 1005 Sq.ft. Carpet Area, in the new building of & Known as The Trumiti (Borivali) Co-operative Housing Society Limited situated at Final Plot No.52 of Town Planning Scheme III, Borivali (W) (Old Plot No.28), Sunning Hill (P1) & Corporation CTS No.752, of village Borivali, Taluka Borivali, Mumbai-400092 in the name of M/s Aditya Developers through its partner Shri and Himesh Harshadrai Desai, Boundaries: Towards East: 30.0 Ft. Road, Towards West: Plot No. 25, Towards North: Plot No.28, Towards South: Plot No. 23
- Office No. A-101 & A-102 on 1st Floor (adm. 1000 Sq. ft. and 1450 Sq. ft. build up area respectively) in the new building of known as Jeevan Mandir, Situated at Plot No.24 at Rajda nagar, Shimpoli Road & Factory Lane Borivali-West, Mumbai-400092 & also bearing F.No. 50 of TPS III of Borivali Taluka, Borivali, Mumbai, in the name of M/s Aditya Developers through its partner Nishit Himatlal Shah (Partner) and Himesh Harshadrai Desai (Partner) Boundaries: Towards East: Plot No. 23, Towards West: Factory Lane Road, Towards North: Plot No.25, Towards South: Shimpoli Road, Borivali
- All that part & piece of the property being Shop No.2, Ground Floor and Entire Basement, Building No.2, Final Plot No. 150, Plot No. 49, New Dharmakshetra CHSL 2, Off Simpoli Road, Factory Lane, Borivali West, Mumbai-400092, Total Area is 399. Sq.ft., carpet Gr. Floor 1496 sq.ft carpet basement, aggregate carpet area 1895 sqfts. Saleable area 3200.00 sqfts. Boundaries: Towards East: 44.0 ft wide Road, Towards West: Plot No. 50 of Rajada Nagar, Towards South: Plot No. 47 of Rajada Nagar, Towards North: Plot No. 51 of Rajada Nagar

Sd/-
Date: 18.08.2023
Place: Borivali (W), Mumbai

Authorised Officer,
State Bank of India

EXPO GAS CONTAINERS LIMITED

CIN : L40200MH1982PLC027837
Regd. Office: Expo House, 150, Sheriff Devji Street, Mumbai - 400 003
Tel: 022-61319600 Email: accounts@expogas.com Website: www.expogas.com

NOTICE

Notice is hereby given that the 40th Annual General Meeting (AGM) of the Company is scheduled to be held on Thursday, 14th September 2023 at 11.30 a.m. through Video Conference (VC) / Other Audio Visual Means (OAVM) facility, to transact businesses, as set out in the Notice convening the 40th Annual General Meeting of the Company.

Pursuant to Section 91 of the Companies Act, 2013, read with Rule 10 of the Companies (Management and Administration) Rules, 2014 and Regulation 42 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Register of Members and Share Transfer Books of the Company will remain closed from Monday the 11th September 2023 to Thursday the 14th September 2023 (both the days inclusive) for the purpose of Annual General Meeting.

The AGM will be held through VC/OAVM without physical presence of the shareholders in view of the ongoing restrictions relating to the COVID-19 pandemic and in compliance with Pursuant to the General Circular nos. 14/2020, 17/2020, 20/2020, 02/2021, 02/2022 and 10/2022 issued by the Ministry of Corporate Affairs (MCA) and Circular no. SEBI/HO/CFD/CMD1/CIR/P/2020/79, SEBI/HO/CFD/CMD2/CIR/P/2021/11, SEBI/HO/CFD/CMD2/CIR/P/2022/62 and SEBI/HO/CFD/PoD-2/P/CIR/2023/4 issued by the Securities and Exchange Board of India (SEBI), (hereinafter collectively referred to as "the Circulars"), Companies are allowed to hold Annual General Meeting (AGM) through Video Conference (VC) or Other Audio Visual Means (OAVM).

In compliance with aforesaid circulars, the Notice convening the 40th AGM and the Annual Report for financial year 2022-23 has been electronically sent on Monday, 21st August 2023, to those shareholders who have registered their email IDs with the Company/ Depository.

The Company has engaged the services of Central Depository Services (India) Limited (CDSL) for providing its members the facility for casting their vote through the remote e-voting platform and for participating in the 40th AGM through VC/OAVM facility along with e-voting during the AGM.

Shareholders will have an opportunity to cast their vote remotely or during the AGM on the business as set forth in the Notice of the AGM through the electronic voting system. The manner of voting remotely or during the AGM for shareholders holding shares in dematerialized mode, physical mode and for shareholders who have not registered their email addresses has been provided in the Notice convening the AGM. Instructions for attending the AGM through VC/OAVM are also provided in the Notice of AGM.

The remote e-voting period commences on Monday, 11th September 2023, 09.00 a.m. to Wednesday, 13th September 2023, 5.00 p.m. E-voting shall also be made available at the 40th AGM and the members who have not cast their vote through remote e-voting shall be able to vote at the 40th AGM. The e-voting module shall be disabled by CDSL for voting thereafter.

Members who have cast their vote through remote e-voting can participate in the AGM but shall not be entitled to cast their vote. A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date i.e. Thursday, 7th September 2023, shall be entitled to avail the facility of remote e-voting as well as e-voting at the AGM. Any person who becomes a member of the Company after the Notice is sent but hold shares as on the cut-off date i.e. Thursday, 7th September 2023, may obtain the login ID and password by sending a request to helpdesk.evoting@cdslindia.com

Members who would like to express their views or ask questions during the AGM may register themselves as a speaker by visiting the link www.evotingindia.com anytime between Tuesday, 5th September 2023, 09.00 a.m. Friday, 8th September 2023, 5.00 p.m. Company reserves the right to restrict the number of questions and number of speakers, as appropriate for smooth conduct of the AGM.

Shareholders holding shares in physical mode and who have not updated their email addresses with the Company are requested to update their email addresses by sending a duly signed request letter to the Registrar and Transfer Agents of the Company, Adroit Corporate Services Private Limited by providing Folio No. and Name of shareholder. Shareholders holding shares in dematerialized mode are requested to register / update their email addresses with the relevant Depository Participant. The Notice of the AGM and Annual Report for the Financial Year 2022-23 are available on the website of Central Depository Services (India) Limited (CDSL) at <https://www.cdslindia.com>

The Notice of the AGM and Annual Report for the Financial Year 2022-23 are available on the website of the Stock Exchanges, BSE Limited (www.bseindia.com) where the Company's shares are listed and on the Company's website at www.expogas.com

If you have any queries or issues regarding attending AGM & e-Voting from the CDSL e-Voting System, you can write an email to helpdesk.evoting@cdslindia.com or contact toll free no. 1800 22 55 33.

All grievances connected with the facility for voting by electronic means may be addressed to Mr. Rakesh Dalvi, Manager, (CDSL) Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futrex, Mafatlal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai - 400013 or send an email to helpdesk.evoting@cdslindia.com or toll free no. 1800 22 55 33.

By the Order of the Board
For Expo Gas Containers Limited

Sd/-
Hasanain Mewawala
Managing Director
(DIN - 00125472)

Date : 21.08.2023
Place : Mumbai

GP Petroleums **GP PETROLEUMS LIMITED**
CIN: L23201MH1983PLC030372
Regd. Office: 804, Akkruti Star, 8th Floor, MIDC Central Road,
MIDC, Andheri (E), Mumbai 400 093
E-mail: cs.gp@gpglobal.com Website: www.gppetroleums.co.in
Tel: 91 22 6148 2500 Fax: 91 22 6148 2599

NOTICE OF THE 40TH ANNUAL GENERAL MEETING, CLOSURE OF REGISTER OF MEMBERS AND E-VOTING INFORMATION

Notice is hereby given that 40th Annual General Meeting ("AGM") of GP PETROLEUMS LIMITED will be held on Thursday, 14th September, 2023 at 12.00 noon (IST) through Video Conference ("VC") / Other Audio Visual Means ("OAVM") without physical presence of members of the Company, pursuant to General Circular Nos. 14/2020 dated 8th April, 2020, 17/2020 dated 13th April, 2020, 20/2020 dated 5th May, 2020, 02/2021 dated 13th January, 2021, 19/2021 dated 8th December, 2021, 21/2021 dated 14th December, 2021, 2/2022 dated 5th May, 2022, 10/2022 dated 28th December, 2022 issued by MCA and Circular Nos. SEBI/ HO/CFD/CMD2/CIR/P/2022/62 dated 13th May, 2022 and SEBI/HO/CFD/PoD-2/P/CIR/2023/4 dated 5th January, 2023, issued by SEBI and other applicable circulars in this regard (hereinafter collectively referred to as "Circulars") and in compliance with all the applicable provisions of the Companies Act, 2013 and rules made thereunder, the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI LODR Regulations") and relevant circulars issued by MCA, to transact the businesses as set out in the Notice of AGM. Members can attend and participate in the AGM through VC/OAVM only. The Venue of the Meeting shall be deemed to be the Registered Office of the Company.

The Annual Report for FY 2022-23 including the 40th AGM Marg of the Company has been sent through electronic mode only on 21st August, 2023, to those members whose email addresses are registered with the Depository Participants of the Company. The aforesaid documents are also available on the website of the Company at www.gppetroleums.co.in and the Stock Exchanges at www.bseindia.com and www.nseindia.com and on the website of e-voting service provider at www.evotingindia.com

BOOK CLOSURE: Notice is also hereby given pursuant to section 91 of the Companies Act, 2013 and Regulation 42 of the SEBI LODR Regulations that the Register of Members and the Share Transfer Books of the Company will remain closed from Friday, 08th September, 2023 to Thursday, 14th September, 2023 (both days inclusive), for the purpose of 40th AGM.

VOTING THROUGH ELECTRONIC MODE: Pursuant to the provisions of Section 108 of the Companies Act, 2013 and rules made thereunder, read with Regulation 44 of the SEBI LODR Regulations, the Company is pleased to provide the members with the facility to cast their votes electronically ("Remote e-voting") through e-voting service ("e-voting") provided by National Securities Depository Limited ("NSDL"). The members whose name appear in the register of the Members/list of Beneficial Owners as on the cut-off date i.e. Wednesday, 06th September, 2023 are entitled to avail the facility of remote e-voting or e-voting at the time of AGM. E-voting period commences on Monday, 11th September, 2023 at 9.00 a.m. (IST) and will end on Wednesday, 13th September, 2023 at 5.00 p.m. (IST) (both days inclusive). Voting shall not be allowed beyond the said date and time.

The Facility for Voting through "Ballot Paper" will not be made available at this AGM as the meeting is being conducted through VC/OAVM and the members attending the meeting who have not casted their vote by remote e-Voting shall be able to exercise their right at meeting. A member may participate in the AGM even after exercising his/his right to vote through remote e-Voting but shall not be allowed to vote again. Members may note that the detailed procedure for remote e-voting/e-voting during AGM and to participate in the AGM is also mentioned in the notice of AGM.

MANNER OF REGISTERING/ UPDATING EMAIL ADDRESS:

- Shareholders holding shares in dematerialized mode are requested to register/update their email address with their Depository Participant.
- Members holding shares in the physical mode are requested to register/update their PAN, email address, mobile number, bank account details and nomination in terms of SEBI circular no. SEBI/HO/MIRSD/MIRSD-PoD1/P/CIR/2023/37 dated 16th March, 2023. Failure to do so will result in freezing of the folio of the physical shareholders by RTA. Shareholders are requested to register/update these details by sending duly filled in Form ISR-1 along with relevant proofs to their RTA, Link Intime India Private Limited or by mailing the duly signed copies to RTA at rtahelpdesk@linkintime.co.in. Format of Form ISR-1 is available on the RTA's website at www.linkintime.co.in and on the Company's website at www.gppetroleums.co.in.

SCRUTINIZER: Mr. Punit Shah, Practicing Company Secretary, (Membership No.20536) from M/s. P.P. Shah & Co., has been appointed as the Scrutinizer to scrutinize the remote e-voting and e-voting at the AGM in a fair and transparent manner.

CONTACT DETAILS: In case of any grievances connected with the facility for e-voting, please contact Ms. Pallavi Mhatre, Senior Manager, NSDL, 4th Floor, 'A' Wing, Trade World, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai 400 013. Email: evoting@nsdl.co.in or call at 022- 4886 7000 and 022- 2499 7000.

By order of the Board of Directors of
GP Petroleums Limited
Sd/-
Kanika Sehgal Sadana
Company Secretary

DhanlaxmiBank

Dhanlaxmi Bank Limited
CBD Belapur Branch: Ground Floor, Warden House, Plot No. 65,
Sector 11, CBD Belapur, Navi Mumbai, Maharashtra-400614.
Regional Office: Sion, Mumbai Corporate Office: Thirssur
To, Date: 11.08.2023

Mr. Raj Vishnu Gavakar, Room No. 5, Bhoir Chawl No.5, Near Kajar Kirana Store, Near Datta Mandir, Ulhasnagar, Thane 421005. • Also, at Mr. Raj Vishnu Gavakar, Room No. 6, Bhoir Chawl No.5, Bhoir Nagar, Near Kajar Kirana Store, Near Datta Mandir, Ulhasnagar, Thane 421005 • Also, at M/s. Deligent Apparels Private Limited, Office No. 1, Sapthashrungi Niwas, Krishna Nagar, Opp Krishna Leela Apartment, Morya Nagari Road, Ulhasnagar - 421004 • Also, at Flat No 203, I Wing, Palacia Building, Phase 2, Ghobander Road, Thane West, Hirandandani Estate, Thane, Maharashtra-400607. Also, at Flat No. 001, Ground Floor, A Wing, Moraya Apartment, Belapur Gaon, CBD Belapur, Navi Mumbai -400614 • Mr. Sharad Shankar Jadhav, Flat No 003, Sai Aadar Apartment, Laxmi Nagar, Chinchpada (n.v.), Kalyan, Dist. -Thane, Maharashtra-421306 • Also, at M/s. Deligent Apparels Private Limited, Office No. 1, Sapthashrungi Niwas, Krishna Nagar, Opp Krishna Leela Apartment, Morya Nagari Road, Ulhasnagar-421004 • Also, at Flat No. 001, Ground, A Wing, Moraya Apartment, Belapur Gaon, CBD Belapur, Navi Mumbai - 400614.

Dear Sir/s
Notice under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

- We, Dhanlaxmi Bank Ltd, a duly incorporated Scheduled Commercial Bank, having its Corporate office at Thirssur, Kerala State, Regional Office at Sion (East), Mumbai and one of its branches among other places at CBD Belapur (hereinafter referred to as the "Bank"), do hereby issue this notice to you under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as the "Act").
- CBD Belapur Branch of our Bank had extended the following financial assistance/ credit facilities to you in the account of Mr. Raj Vishnu Gavakar & Mr. Sharad Shankar Jadhav on obtaining necessary loan documents and security agreements (hereafter referred to as the "Loan/financial assistance"): Serial No. 1: Nature of Credit Facility: Home Loan. Loan Amount/Limit: Rs. 39,50,000/-, Date of Maturity/AOL: 18.10.2022. Amount Due (as on 08.08.2023): Rs. 40,06,361.00. Rate of Interest: 8.85%.
- You have created security interest in respect of the following assets in favour of the bank by way of Mortgage by deposit of title deeds of immovable property/ies or registered mortgage more fully described in Schedule 'A' hereunder. (The properties described in Schedule A is hereinafter collectively referred to as "Secured Assets")
- You have failed and neglected to pay and committed default in repayment of the above said secured loan/financial assistance in violation of the stipulations in the sanction terms, loan agreements and security documents. Accordingly, the Bank has classified your above said account/s as "Non-Performing Asset" (NPA), as defined in section 2(o) of the Act, w.e.f. 03/08/2023.
- You are liable to pay a total sum of Rs. 40,06,361.00 (Rupees Forty Lakh Six Thousand Three Hundred Sixty-One Only) as on 09/08/2023 with further interest @ 8.85% per annum with monthly rests from 10/08/2023 till the date of repayment of the dues in full along with other cost and expenses. Despite repeated requests and demands, you have not cared to repay the loan/financial assistance.
- The Bank is a "Secured Creditor" as defined under section 2 (zd) of the Act and is entitled to issue this notice to you.
- We, therefore, demand you to pay a sum of Rs. 40,06,361.00 (Rupees Forty Lakh Six Thousand Three Hundred Sixty-One Only) as on 09/08/2023 with future interest @ 8.85% per annum from 10/08/2023 and penal interest, other charges, cost and expenses within 60 (sixty) days from the date of this notice, failing which the Bank, as a secured creditor, shall be constrained, without prejudice to any of our other rights and remedies, to take recourse to various measures prescribed under the Act.
- You are hereby put to notice that you shall not after receipt of this notice, deal with the secured assets in any manner whatsoever to the prejudice of interest of the bank without the prior written consent of the Bank, in compliance of Section 13 (13) of the Act. As per section 29 of the Act, if any person contravenes or attempts to contravene or abets the contravention of the provisions of the Act or any Rules made there under, he shall be punishable with imprisonment for a term which may extend to one year or with fine, or with both.
- You may further, please note that in the event of failure to discharge the liability in full within 60 days from the date of this notice and Bank takes any action under section 13 (4) of the Act, you shall be liable to pay to the bank all costs, charges and expenses incurred by the Bank in that connection. In case, dues to the bank are not fully satisfied with the sale proceeds of the secured assets, the bank shall proceed with the recovery of the balance dues from you personally, jointly and severally and also from your assets, both movable and immovable.
- You shall have the right to redeem the secured assets upon payment of the entire dues together with all costs, charges and expenses incurred to the Bank at any time before the date of publication of sale/auction notice as contemplated in Section 13(8) of the Act.
- This notice is issued without prejudice to the Bank's right to initiate such other actions or legal proceedings as may be deemed fit and necessary under any other provisions of law.

SCHEDULE 'A' Details of Immovable Properties

Description: Serial No. 1: All that part and parcel of the property consisting of residential Flat No. 001, on ground floor, "A" Wing measuring 750 Sq. Ft. Built Up in the building known as "Moraya Apartment" constructed on Old House No. 1132 & New House No. 0063, LEKHA No. BE0001 799392, Property No. BEL-BEL-0063, situated at Belapur Gaon, Navi Mumbai, Taluka & District Thane belonging to Mr. Raj Vishnu Gavkar.

Boundaries: East: 9 Mtr Road, West: 9 Mtr Road, North: 9 Mtr Road, South: Chawl House
DLB_201d_mumbai
Authorised Officer

POSSESSION NOTICE (for immovable property)

Whereas, The undersigned being the Authorized Officer of INDIABULLS HOUSING FINANCE LIMITED (CIN:L65922DL2005PLC136029) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 22.05.2023 calling upon the Borrower/s VIKASH PANCHAL ALIAS VIKAS SURESHBHAI PANCHAL (THROUGH POA HOLDER SURESHKUMAR N PANCHAL ALIAS SURESHKUMAR NAROTTAMDAS PANCHAL) AND SURESHKUMAR N PANCHAL ALIAS SURESHKUMAR NAROTTAMDAS PANCHAL to repay the amount mentioned in the Notice being Rs. 23,43,439,83/- (Rupees Twenty Three Lakh Forty Three Thousand Four Hundred Thirty Nine and Paise Eighty Three Only) against Loan Account No. HHLVRA00356026 as on 19.05.2023 and interest thereon within 60 days from the date of receipt of the said Notice.

The Borrower(s) having failed to repay the amount, Notice is hereby given to the Borrower(s) and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on 17.08.2023.

The Borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of INDIABULLS HOUSING FINANCE LIMITED for an amount of Rs. 23,43,439,83/- (Rupees Twenty Three Lakh Forty Three Thousand Four Hundred Thirty Nine and Paise Eighty Three Only) as on 19.05.2023 and interest thereon. The Borrowers' attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the Secured Assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

APARTMENT NO. 804 HAVING CARPET AREA 26.04 SQUARE METERS ON 8TH FLOOR, WING - I, BUILDING NO. 1 KNOWN AS SANDEEP HEIGHTS, BIVA SWATIK TOWNSHIP CONSTRUCTED UPON LAND BEARING SURVEY NO. 242 SITUATED IN VILLAGE NILEMORE, FUN FIESTA MULTIPLEX ROAD, TALUKA VASAL, DISTRICT PALGHAR, NALASOPA, THANE - 401203, MAHARASHTRA.

Date : 17.08.2023
Place : THANE
Authorized officer
INDIABULLS HOUSING FINANCE LIMITED

Regional SARB
Dena Bank Building, 1st Floor, 17-B,
Horniman Circle, Fort, Mumbai-400 001.
Phone: 022-68260059/60/61/62

Kindly note that all the notices issued earlier under SARFAESI Act stand withdrawn on technical reasons.

NOTICE TO GUARANTOR

(UNDER SUB-SECTION (2) OF SECTION 13 OF THE SARFAESI ACT, 2002)

To
Mrs. Rana Faisal Kapadi (Mortgagor and Guarantor)
Flat No. C-2, Juhu Apartments, Ground Floor, C.T.S.No. 1058, Village Juhu, Near S. N.D.T. College, Juhu Road, Santacruz (W) Mumbai-400049

Dear Sir/Madam
Re: Your guarantee for credit facilities granted to M/s Globe Bio Medical

- As you are aware, you have by a guarantee dated 31/03/2017 guaranteed payment on demand of all moneys and discharge all obligations and liabilities then or at any time thereafter owing or incurred to us by M/s Globe Bio Medical, for aggregate credit limits of Rs. 3,75,00,000/- (Rupees Three Crore and seventy five lakhs only) with interest thereon more particularly set out in the said guarantee document. To secure the guarantee obligation you have also provided following to us: i.e. General Form of Guarantee dated 31/03/2017
- We have to inform you that the borrower has committed defaults in payment of his liabilities and consequently his account has been classified as non-performing asset. A copy of the notice dated 05/08/2023 under section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 sent by us to the borrower is enclosed. Since the borrower has committed defaults, in terms of the guarantee you have become liable to pay to us the outstanding amount of loan/credit facilities Rs. 3,24,13,934.88/- (Rupees Three Crore Twenty Four Lakhs Thirteen thousand nine hundred and thirty four and eighty eight paise only) plus further interest till payment, and we hereby invoke the guarantee and call upon you to pay the said amount within 60 days from the date of this notice. Please note that interest will continue to accrue at the rates specified in para 1 of the notice dated 05/8/2023 served on the borrower.
- We further wish to inform you that in regard to the security provided by you to secure your guarantee obligations for the due repayment of the loans and advances by the borrower, this notice of 60 days may please be treated as notice under sub-section(2) of section 13 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. We further give you notice that failing payment of the above amount with interest up to the date of payment, we shall be at liberty to exercise all or any of the rights under sub-section (4) of section 13 of the said Act, which please note.

4. We invite your attention to sub-section(13) of section 13 of the said Act in terms of which you are barred from transferring any of the secured assets referred to in para 1 above by way of sale, lease or otherwise (other than in the ordinary course of business), without obtaining our prior written consent. We may add that non-compliance with the above provision contained in section 13(13) of the said Act, is an offence punishable under section 29 of the Act.

5. We further invite your attention to sub section (8) of section 13 of the said Act in terms of which you may redeem the secured assets, if the amount of dues together with all costs, charges and expenses incurred by the Bank is tendered by you, at any time before the date of publication of notice for public auction/inviting quotations/tender /private treaty. Please note that after publication of the notice as above, your right to redeem the secured assets will not be available.

6. Please note that this demand notice is without prejudice to and shall not be construed as waiver of any other rights or remedies which we may have, including without limitation, in the right to make further demands in respect of sums owing to us.

Yours Faithfully,
(B. K LAL)
Authorised Officer & Chief Manager

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S. AAA FACILITIES SOLUTION PRIVATE LIMITED

RELEVANT PARTICULARS	
1 Name of corporate debtor	AAA Facilities Solution Private Limited
2 Date of incorporation of corporate debtor	22/03/2006
3 Authority under which corporate debtor is incorporated / registered	Registrar of Companies -Mumbai
4 Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74210MH2006PTC160639
5 Address of the registered office and principal office (if any) of corporate debtor	Floor 6, Plot -90, 8, Manek Mahal, Veer Nariman Road, Churchgate, Mumbai-400020.
6 Insolvency commencement date in respect of corporate debtor	August 21, 2023 (NCLT, Mumbai Bench passed Order dated July 31, 2023 C.P. (IB)/131 (MB) 2023. Order received by Interim Resolution Professional on August 21, 2023.
7 Estimated date of closure of insolvency resolution process	February 17, 2024, 180 days from the date of commencement of CIRP i.e. August 21, 2023.
8 Name and registration number of the insolvency professional acting as interim resolution professional	IP Rathin Amishbhai Majumdar IBB/I/AA01/IP-P02576/2021-22/13928 AFA Valid Till 20/11/2023
9 Address and e-mail of the interim resolution professional, as registered with the Board	604, Scarlet Gateway, Opp. Rivera Antilia, Corporate Road, Near Prahladnagar Garden, Ahmedabad - 380015. Email : info@carathin.com ; cirp.aaafacilities@gmail.com
10 Address and e-mail to be used for correspondence with the interim resolution professional	TRUE IPE (P) Ltd. D-501, Ganesh Meridian, Opp. High Court, S. G. Road, Ahmedabad - 380060. Email: